

(e) if so, what is the quantity spoiled; and

(f) who is responsible for such loss?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) to (f). The required information is being collected and will be placed on the Table of the Sabha as soon as available.

Amount for Construction of Roads and Bridges in Himachal Pradesh

3636-C. Shri Hem Raj: Will the Minister of Transport and Communications be pleased to state:

(a) the amount of money that is proposed to be spent on the construction of roads and bridges in Himachal Pradesh during the Third Five Year Plan; and

(b) the amount allocated for 1961-62 and the amount spent so far?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) A provision of Rs. 806.00 lakhs has been made for the construction of State roads and bridges in Himachal Pradesh during the Third Five Year Plan.

(b) A sum of Rs. 162.62 lakhs was allocated during 1961-62 and Rs. 160.30 lakhs was actually spent during that year.

Vacant Government lands in Delhi

3636-D. Shri D. C. Sharma: Will the Minister of Health be pleased to state:

(a) whether it is a fact that a lot of Government land is lying vacant in various localities of Delhi and New Delhi;

(b) whether it is a fact that at certain places there have been slow and tactical encroachments on Government land by certain religious as well as political institutions; and

(c) if so, what steps are proposed to be taken to stop loss of Government property?

The Minister of Health (Dr. Sushila Nayar): (a) At present about 5000 acres of land, comprising cultivated agricultural land and land in built up areas, is under the control of Delhi Development Authority.

(b) A few encroachments on land, measuring about 1300 sq. yds., have been made by religious institutions.

(c) Whenever any encroachment occurs, suitable action for the demolition or eviction or realisation of damages is taken by the Delhi Development Authority according to the policy of the Government.

Himachal Pradesh Abolition of Big Landed Estates and Land Reforms Act

3636-E. Shri Pratap Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Himachal Administration has taken steps to take over lands of annual land revenue of Rs. 125 and above as provided in the Himachal Pradesh Abolition of Big Landed Estates and Land Reforms Act, 1955;

(b) if so, how many tenants have been given proprietary rights under the scheme; and

(c) if not, what are the reasons for this delay?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Yes.

(b) None so far.

(c) The work could not be taken in hand till (i) vacation of the stay orders against implementation of the Himachal Pradesh Abolition of Big Landed Estates and Land Reforms Act, 1953 and (ii) appointment of an Officer in exclusive charge of land reforms.

Petty Landholders in H. P.

3636-F. Shri Virbhadra Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware that in Tehsil Karsog of district Mandi